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Central Administrative Tribunal Lucknow Bench Lucknow

Original Application No: 189/2007
This, the 7th day of January 2008

Hon'ble Mr. Shankar Raju, Member (J)

Jag Lal, aged about 32 years, son of Sri Rameshwar resident of Mohalla Satbada Kayamganj District Farrukhabad.

Applicant.
By Advocate: Sri Ratnesh Lal

Versus

1. Union of India through Chief Commissioner, Central Excise and Custom 7-A, Ashok Marg, Lucknow.
2. Commissioner, Central Excise, 7-A, Ashok Marg, Lucknow.
3. Assistant Commissioner, Central Excise, Farrukhabad.
4. Superintendent Central Excise Rang Kannauj.

Respondents.

By Advocate: Sri D.S. Tewari

Order (Oral)

By Hon'ble Mr. Shankar Raju, Member (J)

As per the constitutional mandate in State of Karnataka and others Vs. Umadevi (3) and others, an exception carved out for regularization of casual workers as one time measure are those who had completed 10 years of service and were not appointed illegally. Accordingly, as it is a admission on the part of the respondents that applicant was engaged as full time worker from 17.11.95, the claim of the applicant would be now considered for regularization as per the dicta (supra) within 3 months from the date of receipt of this order. No costs.


(Shankar Raju)
Member (J)

HLS/